

1	2	3	4
2007-08	13.00	11.80	Due to non-receipt of viable proposals from the Institute
2008-09	11.00	11.00	—
Swami Vivekanand National Institute for Rehabilitation Training and Research, Orissa.			
2006-07	7.00	7.00	—
2007-08	9.00	9.00	—
2008-09	7.00	7.00	—
Pt. Deen Dayal Upadhyaya Institute for Physically Handicapped, New Delhi.			
2006-07	1.00	1.00	—
2007-08	2.48	2.48	—
2008-09	2.50	2.50	—
National Institute for the Empowerment of Persons with Disabilities, Chennai.			
2006-07	6.50	6.50	—
2007-08	2.50	2.50	—
2008-09	9.50	9.50	—

#### National Commission for Safai Karamcharis

2406. SHRI DHARAM PAL SABHARWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of reports of National Commission for Safai Karamcharis that are submitted to the Government and the reports laid in the Parliament;
- (b) is there any reports not laid in the Parliament, and if so, the reasons therefor; and
- (c) the reasons for which Government is not tabling all the reports of National Commission for Safai Karamcharis in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) to (c) The National Commission for Safai Karamcharis (NCSK) has so far submitted seven Reports to the Government out of which four reports pertaining to the years 1994-95, 1995-96, 1997-97 and 1997-98 (combined) and 1998-99 and 1999-2000

(combined) alongwith Action Taken Memorandum (ATM) have been laid on the Table of the House. Necessary action is being taken to lay other report, alongwith ATM, on the Table of the House, in accordance with the National Commission for Safai Karamcharis Act, 1993.

#### **Mandate of NCSK**

2407. SHRI DHARAM PAL SABHARWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether National Commission for Safai Karamchari (NCSK) deals with the problems of people who are most discriminated, stigma ridden, below poverty line and engaged in a unclean manual job;

(b) if so, why the NCSK has been downgraded;

(c) whether Government will reinstate the position of NCSK to a statutory body with judicial powers; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) Terms of reference of the NCSK, *inter alia*, include making recommendations about specific programme of action towards elimination of inequalities in status, facilities and opportunity for Safai Karamcharis.

(b) to (d) National Commission for Safai Karamcharis was set up in pursuance of Section 3(1) of the NCSK Act, 1993. Section 1 (4) of the Act provided that the said Act shall cease to have effect after 31st March, 1997. The validity of the Act was extended up to 31.3.2002, through NCSK (Amendment) Act, 1997 and further up to 29.2.2004 through NCSK (Amendment) Act, 2001. Since then the term of the Commission has been extended through Resolution of the Government and the present term of Commission is up to 31.3.2010. There is no proposal to restore the statutory status to the Commission.

#### **Implementation of schemes**

2408. SHRI SILVIUS CONDPAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether he will apprise community-wise progress report in the matter of implementation of the schemes under his Ministry for the year 2008-09 and 2009-10;

(b) whether he is aware of the fact that there is always delay in according sanctions to the schemes sent by various State Governments for their implementation;

(c) the remarkable success in the matter of implementation of the schemes for physically handicapped persons; and

(d) whether the Ministry will furnish the statistics in the matter of employment of physically handicapped persons as per Government policy?